

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 3325/2024 in C.P. (IB)/3171(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

NAME OF THE PARTIES:- **Shri. Surender Kumar Bansal Vs.**
 Securities and Exchange Board of India
 Sebi
 IN THE MATTER OF
 Punjab National Bank
 V/s
 Tulsi Extrusions Ltd

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 3325 of 2024:- Counsel, Avinash R Khanolkar i/b Raturaj Bankar appeared for the Applicant, and Counsel, Prathamesh Kamat a/w H Sayyed, N S Khande and Komal Shah appeared for the Respondent no. 1 through VC. None present on behalf of the Respondent nos. 2 and 3. This Application has been filed by the Successful Auction Purchaser seeking certain reliefs and concessions. Counsel appearing for Respondent No. 1 seeks time to file reply. Let reply on behalf of Respondent No. 1 be filed within a period of two weeks from today by serving an advance copy on the other side at least two days before the next date of hearing.

Further, the **Registry is directed** to issue notice to Respondent nos. 2 and 3 intimating the next date of hearing and file a track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue

notice to the Respondent nos. 2 and 3 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)